

Central Administrative Tribunal
Principal Bench

C.P. No. 193 of 2001
in
O.A. No. 460 of 1999

19

New Delhi, dated this the 23rd August, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Suresh Pandit,
S/o Shri Yogeshwar Pandit,
R/o 249, Krishi Kunj, IARI,
Pusa, New Delhi. Petitioner

(By Advocate: Shri Chittaranjan Hati)

Versus

1. Dr. Punjab Singh,
Director, IARI,
Pusa, New Delhi.
2. Shri B.K. Chauhan,
Secretary,
ICAR, Krishi Bhawan,
New Delhi. Respondents

(By Advocate: Ms. Anuradha Priyadarshini)

ORDER (Oral)

S.R. ADIGE, VC (A)

In the light of the fact that applicant has been engaged by Respondents on 21.8.2001, and has been given appropriate seniority by them, the C.P. does not survive.

2. Applicant's counsel has contended that Respondents were getting the work done through contractors as a result of which his own appointment was delayed, but now that applicant has been engaged by respondents, we do not consider it necessary to go into this aspect of the matter and ^{^prolong} the present C.P. any longer.



3. However, we make it clear that before respondents disengage applicant they shall seek the Tribunal's permission.

4. With the above direction the C.P. is dropped. Notices discharged.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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